

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:6257
ANSWERED ON:15.05.2012
TELECASTING OF DD CHANNELS
Meghwal Shri Arjun Ram

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any rules for mandatory telecasting of Lok Sabha Television and Doordarshan Channels through cable and Dish TV network;
- (b) if so, the details thereof
- (c) whether it has come to the notice of the Government that cable and Dish TV network do not telecast these channels mandatorily,
- (d) if so, the details thereof;
- (e) whether the Government has taken any action against the cable TV and dish operators who do not follow the said rules; and
- (f) if so, the details thereof and if not, the reasons therefor and the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) & (b) Section 8 of the Cable Television Networks (Regulation) Act, 1995 provides that every cable operator shall re-transmit Doordarshan channels or the channels operated by or on behalf of Parliament in the manner and name as may be prescribed by the Central Government by notification in the official Gazette. It also provides that every cable operator shall re-transmit at least two Doordarshan terrestrial channels and one regional language channel of the State in which the network of the cable operator is located. List of channels to be compulsorily carried by cable operators in Prime and Non Prime Bands are at Annexure.

The Ministry has also amended DTH licence agreement to provide for compulsory carriage of the following channels by DTH service providers in their network:

1. Lok Sabha TV channel
2. DD Rajya Sabha channel
3. DD-1 (National channel)
4. DD (News Channel)
5. DD sports channel
6. DD Urdu channel
- 7 Gyan Darshan channel
8. DD Bharati channel.

(c) to (f) Section 11 of the Cable Television Networks (Regulation) Act, 1995, provides that Authorised Officer(s) such as District Magistrate, Sub-Divisional Magistrate, Commissioner of Police or any other officer notified in the official Gazette by the Central Government or the State Government, are empowered to take cognizance of the violations/contraventions, if any, of the provisions of the Cable Act by the cable operator and take appropriate action as envisaged under Section 11 of the Act. As the violation of section 8 of the Cable Act vests with the Authorised Officers, any such complaints received in the Ministry are referred to the concerned authorised officers in the State Governments for appropriate action as per the provision of the Act.